



2026:AHC:16152

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4971 of 2025

Suresh Mall

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhanshu Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. After due deliberations at length, learned counsel for the petitioner prays for to dismiss the instant writ petition as withdrawn with liberty to file a fresh writ petition with better particulars and details of the case.
2. There is no oppose to the aforesaid prayer.
3. As such, instant writ petition is **dismissed as withdrawn** with liberty as prayed for.
4. Office is directed to return the certified copy of the documents annexed to the writ petition to the learned counsel for the petitioner, after retaining its photostat copy at relevant place.

January 22, 2026

VR

(Dinesh Pathak,J.)